

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:6823
ANSWERED ON:08.05.2013
SAFETY INSPECTIONS BY AERB .
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Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the private clinics using MRI, Ultrasound, X-ray machines, etc. have to get themselves registered with the Atomic Energy Regulatory Board (AERB);
- (b) if so, the details thereof;
- (c) the details of the agencies and institutions registered with the AERB and the benefits received by them;
- (d) whether review/inspection of such agencies/institutions is conducted to ascertain compliance by such agencies/ institutions of safety norms and other rules determined by the AERB; and
- (e) if so, the details of the inspections carried out during each of the last three years and the current year, State-wise?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

(a) The medical X-ray equipment of private clinics, being ionizing radiation generating units, are required to be licenced/registered with the Atomic Energy Regulatory Board (AERB). MRI and Ultrasound units are not emitting ionizing radiation and are therefore not required to be registered with AERB.

(b) Licence/registration of medical diagnostic X-ray equipment is issued by AERB after verifying compliance requirements such as availability of Site and Layout Approval, Qualified Personnel, Type Approval of X-ray equipment and other safety specific requirements as per AERB Safety Code for Medical Diagnostic X-ray Equipment and Installations.

(c) There are several stake holders in the field of diagnostic radiology. AERB issues Type Approval certificate in regard to design safety to manufacturers and suppliers.

The utilities licenced/registered by AERB purchase only the Type Approved equipment and comply with other requirements as prescribed in the Safety Code for Medical Diagnostic X-ray Equipment and Installations. The process ensures adequate safety from radiation for the users during the operation of the equipment.

(d) In respect of the manufacturers and suppliers the Type Approval process ensures that safety is built into the design of the equipment. As regards the utilities, review of applications submitted by them is carried out by AERB to ascertain compliance with the Atomic Energy (Radiation Protection) Rules, 2004 for ensuring radiation safety in the diagnostic facilities. In view of the low hazard potential, regulatory inspections are carried out on sample basis.

(e) The number of inspections carried out in diagnostic X-ray facilities during the last three years and in the current year (including by the Directorates of Radiation Safety in the States of Kerala and Mizoram) are given below:

State	No. of equipments inspected			
	2010	2011	2012	2013

Delhi	27	#	#	#
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Kerala	204	336	255	100
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Maharashtra	06	178	53	#
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Meghalaya 01 # # #

Rajasthan 29 13 # #

Tamil Nadu 74 18 63 17

Uttar Pradesh 15 # 05 #

Assam 27 # # #

Goa # 09 # #

Karnataka # 31 38 25

Madhya Pradesh # 34 11 #

Tripura # 02 # #

West Bengal # 06 24- #

Chhattisgarh # # 18 #

Gujarat # # 68 #

Mizoram # # 26 #

Odisha # # 02 #

Andhra Pradesh # # # 17